

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/2604/2005 - EX[DB]

Date 10/03/2011

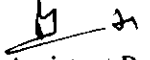
Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C.E.JAIPUR-II
N.C.R.BUILDING STATUE CIRCLE C-SCHEME JAIPUR
C.C.E.JAIPUR-II

Appellant
Vs
Respondent

M/S BANSWARA SYNTEX LTD.

I am directed to transmit herewith a certified copy of Final order No.264/ 2011 EX[DB] dated 23.02.2011
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
M/S BANSWARA SYNTEX LTD.
INDUSTRIAL AREA DAHOD
ROAD BANSWARA RAJASTHAN
2. Adv. / Consult
MR.BIPIN GARG
B-1/1289,A-VASANT KUNJ,
NEW DELHI-70
3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017
9. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
10. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15
11. LAWCRUX Advisors Pvt Ltd, LAW House.1-8, Sector - 10, Faridabad 121003 (Harvana)
12. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070
13. Office Copy
14. Guard file
15. Honble President


Assistant Registrar
(Excise Appeal Branch)

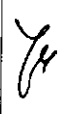
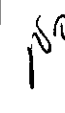
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI.

Date of Hearing: **23.02.2011**
Date of decision: **23.02.2011**

For approval and signature:

Hon'ble Shri Justice R.M.S. Khandeparkar, President

Hon'ble Shri Rakesh Kumar, Member (Technical)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.	
2.	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether Their Lordships wish to see the fair copy of the Order?	
4.	Whether Order is to be circulated to the Departmental authorities?	

Excise Appeal No.E/2604 of 2005

[Arising out of Order-in-Appeal No.267(RM)CE/JP-II/2005 dated 19.05.2005 passed by the Commissioner of Central Excise (Appeals-II), Jaipur].

CCE, Jaipur-II

....Appellants

Vs.

M/s.Banswara Syntex Ltd.

...Respondent

Appearance:

Rep. by Shri I. Beg, DR for the appellants.

Rep. by Shri Mayank Garg, Proxy Advocate for the respondent.

CORAM: Hon'ble Shri Justice R.M.S. Khandeparkar, President
Hon'ble Shri Rakesh Kumar, Member (Technical)

Final Order No. *264/2011-EX* /Dated: 23.02.2011

Per Justice R.M.S. Khandeparkar:

I heard Id. DR for the appellant and Advocate for the respondent.

Undisputedly, the duty demand in the matter is amounting to Rs.20,204/-.

Being so, we do not find justifiable case for interference in the matter.

The appeal is dismissed without expressing any opinion on the merits of the case.

(Justice R.M.S. Khandeparkar)
President

(Rakesh Kumar)
Member (Technical)

Ckp.